

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:2663  
ANSWERED ON:08.08.2003  
PROCEDURE FOR IMPORTING CARS  
SRIPRAKASH JAISWAL

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) the norms presently being set for importing cars;
- (b) whether the present procedure of importing cars by individuals has been found to be cumbersome, delaying and wanting improvement, thereby causing hardships to individual concerned;
- (c) if so, whether the Government have propose to ease the restrictions on import of caras by individuals; and
- (d) if so, the time by which the new norms for import of cars by individuals are likely to be notified and implemented?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI S.B. MOOKHERJEE)

(a) to (d) The import of motor vehicles is subject to conditions listed in Import Licensing Note under Chapter 87 of the ITC(HS) Classification of export and import items. These conditions relate to consumer protection, road safety and emission norms as per the Central Motor Vehicle Rules (CMVR) 1989A number of representations have been received regarding difficulty in complying with these conditions. There are no quantitative restrictions on import of cars by individuals.